

## FORM NO. 10CCA

[See rule 18BBA(1)]

### Audit report under section 80HHB of the Income-tax Act, 1961

\* I/We have examined the balance sheet of the business of the execution of  
\*\* \_\_\_\_\_ in \_\_\_\_\_ [name of the country]  
carried on by \* Shri/M/s \_\_\_\_\_ [name of the  
assessee] as at \_\_\_\_\_ and the profit and loss account of the said business for the year ended  
on that date and we find that they are in agreement with the books of account maintained at the head  
office \_\_\_\_\_ and branches at \_\_\_\_\_

\* I am/We are satisfied that \* Shri/M/s \_\_\_\_\_ \*  
has/have maintained separate accounts in respect of the profits and gains derived from the business of the  
execution of \* project/work referred to above.

\* I/We certify that all expenses, wherever incurred, for the purposes of the said business have been debited to  
the profit and loss account of the said business and that expenses, if any, incurred by the assessee which are  
common to the said business and any other business of the assessee have been apportioned on a reasonable basis  
and appropriate debits have been made to the profit and loss account of the said business.

\* I/We have obtained all the information and explanations which to the best of \* my/our knowledge and belief  
were necessary for the purposes of the audit. In \* my/our opinion, proper books of account have been kept by  
the head office and the branches in respect of the aforesaid business visited by \* me/us so far as appears from \*  
my/our examination of books, and proper returns adequate for the purposes of audit have been received from  
branches not visited by \* me/us subject to the comments given below:-

In \* my/our opinion and to the best of \* my/our information and according to explanations given to \* me/us,  
the said accounts give a true and fair view —

- (i) in the case of the balance sheet, of the state of affairs of the aforesaid business as at \_\_\_\_\_, and
- (ii) in the case of the profit and loss account, of the profit or loss of the aforesaid business for the accounting  
year ending on \_\_\_\_\_

Place:

Date:

*Signature*  
† *Accountant*

#### Notes :

1. \* Delete whichever is not applicable.
2. \*\* Here give nature of the foreign project undertaken by the assessee or, as the case may be, work forming  
part of a foreign project undertaken by the assessee.
3. † This report is to be given by-
  - (i) a chartered accountant within the meaning of the Chartered Accountants Act, 1949 (38 of 1949); or
  - (ii) any person who, in relation to any State, is, by virtue of the provisions in sub-section (2) of section  
226 of the Companies Act, 1956 (1 of 1956), entitled to be appointed to act as an auditor of  
companies registered in that State.
4. Where any of the matters stated in this report is answered in the negative or with a qualification, the report  
shall state the reasons therefor.